

1	2	3	4	5
13. Tamil Nadu		-231.96	-301.56	-2.31
14. Uttar Pradesh		691.46	-1090.20	-978.25
15. West Bengal		-96.42	-55.38	-78.66
16. Assam		-134.75	-329.60	-269.85
17. Meghalaya		-12.46	-12.97	-17.58
Total		-2893.90	-3418.74	-4294.37

[Translation]

#### Outstanding Funds for Development Schemes

1887. SHRI JAI PRAKASH AGARWAL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether some funds of various Development Schemes of Delhi are outstanding with the Union Government;

(b) if so, the details thereof, scheme-wise and the amount outstanding against each scheme;

(c) the concrete steps being taken by the Union Government for immediately providing funds for the sanctioned schemes to the Government of Delhi;

(d) the reasons for delay in this regard;

(e) whether the funds of various schemes of some other States are also outstanding with the Union Government; and

(f) if so, the details thereof and the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (f) The Central assistance for the NCT of Delhi for the Annual Plan 1996-97 was Rs. 263.69 crore which included Rs. 9 crore for the Basic Minimum Services (BMS) and Rs. 12.94 crore for Slums Development. In addition to it, Rs. 28.25 crore has been provided in the Ministry of Home Affairs' Plan for Delhi Police. The Planning Commission is not withholding any amount allocated under the Central Assistance to the NCT of Delhi or any other State.

[English]

#### Housing Problem

1888. SHRI K.P. SINGH DEO :  
SHRI JAI PRAKASH AGARWAL :  
SHRI V. PRADEEP DEV :

Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware of the acute housing problem faced by the Central Government employees in the country particularly in Delhi;

(b) the number of flats lying vacant in different categories, placewise and the reasons therefor;

(c) the estimated shortage of houses in the metropolitan cities for Central Government employees;

(d) the steps taken to ease the housing problem;

(e) the present position of accommodation in Delhi and other metropolitan cities in respect of each category of employee as on date and the details thereof; and

(f) the number of residential units the Government propose to construct in Delhi and elsewhere in the country during the next three years and the amount earmarked for that purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) Statement-I is enclosed.

(c) and (e) Statement-II is enclosed.

(d) and (f) In the 9th Plan proposals starting from 1997-98, it has been proposed to earmark an amount of Rs.500 crores for the General Pool Residential Accommodation Scheme and it is proposed to construct about 10,000 houses during this period in different cities in India, out of which approximately 2000 will be in Delhi. Construction in the first three years will be based on the plan out-lay for these years.

#### Statement-I

##### Number of Flats lying vacant

Station	Type	Vacant Flats	Reasons
Bombay	II	185	Applications are required to be called for after Supreme Court has permitted calling of new applications.
Chandigarh	I	70	
	III	55	
	IV	36	
Faridabad	I	1	
	IV	3	
Ghaziabad	III	5	
Rajkot	I	8	
Delhi	IV	94	
	IV (Spl)	90	
	VB (D-I)	3	

## Statement-II

Station	Type	Demand	Availability	Shortage
Bombay	I	10380	3271	7109
	II	18370	3642	14728
	III	9000	1293	7705
	IV	3000	553	2446
	V	800	214	583
	VI	230	90	139
Calcutta	I	2434	1688	764
	II	3755	2441	1311
	III	1897	1344	545
	IV	401	185	215
	V	360	117	243
	VI	117	101	16
Madras	I	805	450	355
	II	1900	880	1020
	III	1550	435	1114
	IV	385	326	55
	V	150	85	64
	VI	23	16	7
	I	22293	16613	5680
	II	34925	23614	11311
	III	26711	14965	11746
	IV	9116	5019	4097
	IV (SPL)	1130	482	648
	V-A	2352	1241	1111
	V-B	845	409	436
	VI	1360	591	769
	VII	317	102	215
	VIII	299	114	185

## Off-Shores Operation

1889. SHRI L. RAMANA : Will the PRIME MINISTER be pleased to state :

Project	Capacity	Name of Promoter
Cheemeni TPP	500 MW	BPL Group
Kanjikode DGPP	100 MW	WI Services & Estates Ltd.
Kannur CCGT	500 MW	KPP Nambiar & Associates.
Kasargod	500 MW	Finolex Energy Corporation Ltd.
Kasargod	60 MW	Kasargod Power Corpn. Ltd.
Kasargod TPC	500 MW	Kasargod Power Corpn. Ltd.
Kottvkal	348 MW	Kumars Energy Corpn.
Palakkad	344 MW	Palakkad Power Generating Co.
Vypeen	650 MW	Siasin Energy Pvt. Ltd., USA.

(a) the number of divers engaged by ONGC in connection with its off-shores operation;

(b) the nature of duties that these divers perform;

(c) whether many foreign divers have been hired recently by ONGC at much higher wages than paid to the Indian divers; and

(d) if so, the reasons for hiring foreign divers and paying higher wages ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) ONGC Ltd. has not directly engaged any divers for its off-shore operations. The Corporation engages the services of reputed and experienced Diving Agencies on contract, strictly based on need.

(b) to (d) Do not arise in view of (a) above.

## Kerala Electricity Board

1890. SHRI N.K. PREMCHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the Kerala State Electricity Board has signed Nine Power Purchase Agreements with private entrepreneurs;

(b) if so, the details thereof;

(c) whether any proposal to set up a hydro-electric power project in Kerala is pending with Union Government for clearance;

(d) if so, the details thereof; and

(e) the time by which the project is likely to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) and (b) As per information received from Kerala State Electricity Board, they have signed Power Purchase Agreements (PPA) with Independent Power Producers (IPP) for setting up of the following 9 major thermal power plants in Kerala: